

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PARIKH FABRICS PRIVATE LIMITED

Sl No	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	PARIKH FABRICS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	04 JUNE 2002
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Hyderabad, Telangana
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U17219TG2002PTC039072
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	# 4-3-338, R.K.Estate, Bank Street, Koti, Hyderabad – 500095, Telangana
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	05 NOVEMBER 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	21 JANUARY 2020
8.	NAME, AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR.	G.Satyanarayana Murty IBBI/IPA-001/IP-P00177/2017-2018/10356
9.	ADDRESS AND E-MAIL ID OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Flat No 308B, 3 rd Floor, Sai Tirumala Towers, Hyderguda, Basheerbagh, Hyderabad – 500029, Telangana camurty.gsn@gmail.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Flat No 308B, 3 rd Floor, Sai Tirumala Towers, Hyderguda, Basheerbagh, Hyderabad – 500029, Telangana parikhfabric.cirp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	20 FEBRUARY 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of PARIKH FABRICS PRIVATE LIMITED on 21 January 2020 under section 33 of the Code.

The stakeholders of PARIKH FABRICS PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 20 FEBRUARY 2020, to the liquidator at the address mentioned against item 10. Claim forms can be downloaded from website:

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date 25 January 2020
Place: Hyderabad.



G.S.N. Murty
G.SATYANARAYANA MURTY
Liquidator